

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

Appeal No. 719/KB/2018

Present: Hon'ble Member (J), Shri Jinan K.R.

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 3RD SEPTEMBER, 2018, 10:30 A.M.

Name of the Company	Nirmal Chhaya Nature Restore Pvt. Ltd. -Vs- ROC, WB		
Under Section	252(3)		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

01. S.K. TIWARI

02. SONALI MISHRA

ORDER

Ld. Counsel for the appellant is present.

Heard the Ld. Counsel for the appellant.

This is an appeal filed u/s. 252(3) of the Companies Act, 2013 for restoration of the name of the appellant Company in the Register of Companies, West Bengal. The application seems to have filed by a Director of the Company and no proof is produced to prove that the applicant director is a shareholder of the applicant company.

An appeal of this nature can be filed by a member, workman, creditor, or a company. Being filed by a Director, this appeal is found not maintainable. The appeal is, therefore, liable to be dismissed with a liberty to file fresh appeal in accordance with applicable provisions of law.

Accordingly, this appeal is dismissed with a liberty to file fresh appeal by any person as per Section 252(3) of the Companies Act, 2013.

Sd

(Jinan K.R.)
Member (J)